

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/30/2021

This the 05th day of January, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

ATM Workers Union, South Kashmir Head Office K.P. Road, Anantnag through its President Bashir Ahmad Thoker, Aged-45 years, S/o, Muhammad Khalil Thoker, R/o Turkawangam Aripora Shopian Kashmir.

.....Applicant

(Advocate: Mr. P.S. Ahmed-**Not Present**)

Versus

1. The Jammu and Kashmir Bank Ltd through its Chairman J&K Srinagar/Jammu.
2. Deputy General Manager Zonal Head Anantnag.
3. Zonal Officer J&K Bank Ltd Zonal Office Pulwama.
4. United Security Agency Rajbagh.
5. Eagle Security Agency at Rajab.
6. Perfect Placement and Security Agency Karannagar, Srinagar.
7. Clear Secured Services Pvt Ltd Runwal & Omkar E-Square, 201-D, 2nd Floor, Slon (East) Mumbai-400022.
8. Scientific Security Management Service Pvt Ltd E-1 Mansarover Garden, New Delhi-110015.

.....Respondents

(Advocate: Mr. Sudesh Magotra, Id. Deputy Advocate General)



O R D E R
[O R A L]



The present TA has been received by way of transfer from the Court of Sub-Judge, Anantnag. It has been submitted at the Bar that since the respondent Jammu & Kashmir Bank has not been brought within the jurisdiction of this Tribunal by a notification to be issued by the Central Government under Sec. 14 (2) of the Administrative Tribunal Act, 1985, the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to the Jammu & Kashmir Bank under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the Jammu & Kashmir Bank.

2. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A.G.Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter.

3. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Court of Sub-Judge, Anantnag for further orders.

4. Both the parties are directed to appear before the Court of Sub-Judge, Anantnag on 09.02.2021.

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun